



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Aug/202324/8

DATED: 08/08/2023

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202324/8 dated 08/08/2023 of Norms Committee - I for the year 2023-24 was held on 08/08/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANTOSH KUMAR DUBEY, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000120AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	2 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000179AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	3 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004460AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006707AM23
RA File Number	082404000118 AM11
Licence No and Date	0810090515/15/07/2010
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00000116AM24
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. All the attachments required for filing the application may be provided. The case stands deferred.	

Case No.	7 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	082404000396 AM15
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: NETT WEIGHT OF EXPORT PRODUCT NETT CONTENT OF EACH IMPORT ITEM IN EXPORT % WASTAGE CLAIMED IN WEIGHT TERMS FOR EACH INPUT The case stands deferred.	

Case No.	9 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	10 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Complete set of original applications. II. Case history along with copies of all correspondences in chronological order. III. Earlier decisions of the Norms Committee. IV. Additional supporting documents and dimensional drawings with product catalog justifying review of the NC decision. The case stands deferred.	

Case No.	11 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006698AM23
RA File Number	072404000324 AM17
Licence No and Date	0710110899/04/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of both the Advance Authorizations. II. A copy of norms fixed earlier for the A.A.s if any III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	12 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006718AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

The case stands deferred.

Case No.	14 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006722AM23
RA File Number	052304000156 AM18
Licence No and Date	0510403501/25/07/2017

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1), as under:

ITEM OF EXPORT

RICE RUBBER ROLLERS OF DIFFERENT SIZES **QTY AS PER APPLICATION**

ITEM OF IMPORTS:

S.NO.	ITEM OF IMPORT	QTY RECOMMENDED
1.	ACRYLONITRILE BUTADIENE RUBER	1.05 KG/KG CONTENT IN EXPORT
2.	PRECIPIATED SILICA	1.05 KG/KG CONTENT IN EXPORT
3.	RUBBER CHEMICALS & ACCELERATOR	QTY AS APPLIED FOR VALUE RESTRICTED TO 7% OF FOB VALUE
4.	PHENOL FORMALDEHYDE RESIN	1.05 KG/KG CONTENT IN

		EXPORT
5.	REL.COUPILING AGENT	1.05 KG/KG CONTENT IN EXPORT
6.	BONDING AGENT	1.05 KG/KG CONTENT IN EXPORT
7.	SHELL/SLEEVE/DRUM OF REL MATERIAL(CI/ALUMINIUM)OF REL SIZE(10",14",20")	NETT TO NETT

RA concerned may take suitable consequential action accordingly.

Case No.	15 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006701AM23
RA File Number	072404000293 AM18
Licence No and Date	0710112742/24/01/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of both the Advance Authorizations. II. A copy of norms fixed earlier for the A.A.s if any III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. IV. Weight of each Export Product. V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete	

justification and supported by documentary evidence/drawings etc.
VII. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	16 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	GOLD MOHUR PROFILES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006720AM23
RA File Number	052304000421 AM18
Licence No and Date	0510405475/31/01/2018

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1), as under:

ITEM OF EXPORT

RICE RUBBER ROLL OF 10” QTY AS PER APPLICATION

ITEM OF IMPORTS:

S.NO.	ITEM OF IMPORT	QTY RECOMMENDED
1.	ACRYLONITRILE BUTADIENE RUBER	1.05 KG/KG CONTENT IN EXPORT
2.	PRECIPIATED SILICA	1.05 KG/KG CONTENT IN EXPORT
3.	RUBBER CHEMICALS & ACCELERATOR	QTY AS APPLIED FOR VALUE RESTRICTED TO 7% OF FOB VALUE
4.	PHENOL FORMALDEHYDE RESIN	1.05 KG/KG CONTENT IN EXPORT

5.	REL.COUPPLING AGENT	1.05 KG/KG CONTENT IN EXPORT
6.	BONDING AGENT	1.05 KG/KG CONTENT IN EXPORT
7.	SHELL/SLEEVE/DRUM OF REL MATERIAL(CI/ALUMINIUM)OF SIZE 10"	NETT TO NETT

RA concerned may take suitable consequential action accordingly.

Case No.	17 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The firm has requested for a copy of DL sent to them earlier. The case stands deferred.	

Case No.	18 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006481AM23
RA File Number	072404000195 AM19

Licence No and Date	0710114143/19/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Original Chartered Engineer and Chartered Account certificate in form Appendix 4E. II. Correlation of input with each export item. III. Catalogue / technical write-up of each export items along with engineering diagrams. IV. Flowchart depicting the manufacturing process. V. Justification on the wastage in inputs. VI. Excel sheet which could indicate item of export, quantity in sets/numbers and total weight of each set/number, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. The case stands deferred.	

Case No.	19 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	20 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	018005000279AM20

RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	018005000354AM20
RA File Number	092404000594 AM20
Licence No and Date	0910068532/02/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Jul/202324/8			
Case Status	Case Approved			
Party Name	GOLD MOHUR PROFILES LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023			
HQ File Number	HQRNORM REVIW00006600AM23			
RA File Number	018005000534 AM21			
Licence No and Date	0510414672/21/07/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1), as under:				
ITEM OF EXPORT AS PER APPLICATION <table><tr><td>Sl.NO.</td><td>ITEM OF IMPORT</td><td>QTY RECOMMENDED</td></tr></table>		Sl.NO.	ITEM OF IMPORT	QTY RECOMMENDED
Sl.NO.	ITEM OF IMPORT	QTY RECOMMENDED		

1.	ACRYLONITRILE BUTADIENE RUBER	1.05 KG/KG CONTENT IN EXPORT
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RA concerned may take suitable consequential action accordingly.

Case No.	23 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EMERSON MEASUREMENT SYSTEMS AND SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00000020AM24
RA File Number	342404000117 AM21
Licence No and Date	3410046279/11/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM REVIW00005631AM23
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further. Case stands deferred.	

Case No.	26 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00005632AM23
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further. Case stands deferred.	

Case No.	27 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00005633AM23
RA File Number	072404000186 AM21

Licence No and Date	0710117091/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further. Case stands deferred.	

Case No.	28 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00005634AM23
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further. Case stands deferred.	

Case No.	29 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00005635AM23
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further.

Case stands deferred.

Case No.	30 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001180AM24
RA File Number	NA
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
Case referred to DPIIT for the comments of TE.	

Case No.	36 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00106447AM21
RA File Number	52AA04008217 AM21
Licence No and Date	5211000503/18/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. In the summary of the application, the quantity of export is 10 Nos. However, in the application the quantity is 9 Nos., which one is correct? II. Submit drawing of the profile cutting on CNG. III. What is the total weight and as per number of export item? IV. What is the weight of the indigenous items in the export item? V. Catalogue / technical write-up of the export items along with engineering diagrams. VI. Flowchart depicting the manufacturing process of the export item. VII. Justification on the wastage in input. VIII. The above information may be submitted in Excel sheet, which could indicate item of export, quantity in Kgs and total weight of export item, list of indigenous items in the export product and weight thereof, items of import to be used in the export product and weight thereof inclusive of wastage. The case stands deferred.	

Case No.	37 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00108567AM21
RA File Number	05AA04039729 AM21
Licence No and Date	0511001828/22/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical note on manufacturing process including the relevant flow sheet.
- II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	40 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21
Licence No and Date	3111000249/25/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	41 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	42 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00115950AM21
RA File Number	07AA04010944 AM21
Licence No and Date	0711000779/29/03/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00116622AM21
RA File Number	07AA04011027 AM21
Licence No and Date	0711000803/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and Date	0511001975/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006906AM22
RA File Number	03AA04000708 AM22
Licence No and Date	0311003091/08/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00019536AM22
RA File Number	05AA04022390 AM21
Licence No and Date	0511002206/15/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and Date	0711001110/18/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00007265AM23
RA File Number	08AA04007720 AM22
Licence No and Date	0811001783/21/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Chemical Composition of each export product and also of the imported items. What are cermet grains?
- II. Correlation of input with each export item.
- III. Catalogue / technical write-up of each export items along with engineering diagrams.
- IV. Flowchart depicting the manufacturing process.
- V. Justification on the wastage in inputs. What are the reasons of using both High and low Carbon Ferro Chrome in the charge mixes? What are the raw materials in the charge mix and weight thereof?
- VI. Excel sheet which could indicate item of export, quantity in Kgs and total weight of each export item, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.

The case stands deferred.

Case No.	52 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	53 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00134326AM22
RA File Number	05AA04049963 AM22
Licence No and Date	0511003547/08/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00137031AM22
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00137038AM22
RA File Number	02AA04013326 AM22
Licence No and Date	0211000926/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00139905AM22
RA File Number	05AA04052129 AM22
Licence No and Date	0511003673/15/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	58 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00140723AM22
RA File Number	05AA04053194 AM22
Licence No and Date	0511003700/16/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00141661AM22
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023 and a final reminder on 31.07.23 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	60 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00142741AM22
RA File Number	09AA04008212 AM22
Licence No and Date	0911001243/20/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 07.08.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl. No.	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	TURBINE BLADES. (Net content of import item shall be 1240.84 kgs which should be reflected in the shipping bills and invoice)	1852 NOS	BLADE MATERIAL (STAINLESS STEEL BARS) (GRADE 10705 SIZE: 61MMX169MM, 53MMX157MM, 53MMX150MM, 50MMX155MM, 49MMX143MM, 39MMX87MM, 48MMX97MM, 48MMX92MM, 47MMX87MM, 48MMX72MM)	9778.56 KGS INCLUSIVE OF 688.06% ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

- I. Wastage on the net weight imported stainless steel in the export product.
- II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	61 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and	0511003764/22/07/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00146842AM22
RA File Number	07AA04013445 AM22
Licence No and Date	0711001542/26/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

HQ File Number	HQRNORM APPLY 00148590AM22
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of consultant (Tec-1). After due deliberation, the committee decided to check the description of export items in shipping bill and discuss it further. Case stands deferred.	

Case No.	65 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00149496AM22
RA File Number	05AA04060641 AM22
Licence No and Date	0511003880/28/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing	

information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	67 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Submit detailed justification of the items of import in numbers and reasons of requirement in the export item of the imported quantity. II. What is the reason of 1% wastage on the imported tubes when the exact quantity going in the export product is known? III. Detailed drawing of the export item, which could show the items of import to be required in the export product and also the requirement of tubes in length minus 1% wastage.	
The case stands deferred.	

Case No.	68 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00153671AM22
RA File Number	07AA04019741 AM22
Licence No and Date	0711001643/04/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, 06.06.2023, 26.06.2023 , 11.07.2023, 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	70 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00154826AM22
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, 06.06.2023, 26.06.2023 , 11.07.2023, 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	71 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00155964AM22
RA File Number	02AA04018337 AM22
Licence No and Date	0211001046/06/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Submit detailed coloured drawing of the export product, which could clearly spell out the items of import and indigenous item in the export product.
- II. Detailed justification of the wastage, claimed on the imported items.
- III. The above information may be submitted in excel sheet, which could indicate item of export, quantity in numbers, total weight of export items, list of indigenous items in the export product and weight thereof, items of import to be used in the export product and weight thereof inclusive of wastage.

The case stands deferred.

Case No.	72 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00156948AM22
RA File Number	07AA04017324 AM22
Licence No and Date	0711001663/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00160152AM22
RA File Number	08AA04020492 AM22
Licence No and Date	0811002302/11/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00160573AM22
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, and a final reminder on 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	75 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00162032AM22
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, 06.06.2023, 26.06.2023 , 11.07.2023, 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	76 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00162953AM22
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	A. O. SMITH INDIA WATER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00169310AM22
RA File Number	072104000311 AM21
Licence No and Date	0711001754/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Jul/202324/8			
Case Status	Case Approved			
Party Name	AZAD ENGINEERING PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023			
HQ File Number	HQRNORM APPLY 00169720AM22			
RA File Number	09AA04010512 AM22			
Licence No and Date	0911001415/24/08/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 07.08.2023, as under:				
The following Quantity of items of import may be allowed against export:				
SL No	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	TURBINE BLADEs. (Net content of import item shall be 8778.00 Kgs, which should be reflected in the	1672 NOS	BLADE MATERIAL. (STAINLESS STEEL FLAT FORGED BARS) (X5CRMOAL12-38MMX106MM, 50MMX146MM, 52MMX158MM)	17671.60 KGS INCLUSIVE OF 215.40 % ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT

	shipping bills and invoice)			PRODUCT.
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NOTE:

- I. Wastage on the net weight imported stainless steel in the export product.
 II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00176298AM22
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, and a final reminder on 31.07.2023 for	

furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.

The case stands **rejected**.

Case No.	81 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22
Licence No and Date	0911001578/21/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 07.08.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl. No.	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	TURBINE BLADES (Net content of import item shall be 1989.00 Kgs, which should be reflected in the shipping bills and invoice)	234 NOS	(STAINLESS STEEL BARS) (310 FLAT FORQED-125MMX135MM, 105MMX120MM)	4239.70 KGS INCLUSIVE OF 113.16 % ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

- I. Wastage on the net weight imported stainless steel in the export product.
- II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, and a final reminder on 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	83 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on ANF 4A is required.

The case stands deferred.

Case No.	84 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00293013AM22
RA File Number	07AX04000094 AM22
Licence No and Date	0711002698/21/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, and a final reminder on 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	
The case stands rejected.	

Case No.	85 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	86 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00332544AM22
RA File Number	09AX04000160 AM22
Licence No and Date	0911002390/27/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (SKB) dated 07.08.2023, as under:

The following Quantity of items of import may be allowed against export:

Sl. No.	Export Item	Quantity	Import Item & Quantity	Quantity to be allowed
1	TURBINE BLADES (Net content of import item shall be 677.60 kgs, which should be reflected in the shipping bills and invoice)	616 NOS	STAINLESS STEEL BARS (GRADE: STT17/13 W, X10CRNIW 17-13-3. SIZE: 98MMX50MM, 92MMX46MM, 94MMX44MM, 110X54MM, 86MMX44MM)	3825.36 KGS INCLUSIVE OF 464.54 % ON THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT.

NOTE:

- I. Wastage on the net weight of imported stainless steel in the export product.
- II. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	87 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. The items of import are Stainless Steel Plates/Sheets of Hi Nickel Alloy of various sizes. According to the Appendix 4E, no indigenous input will be required in the export item. However, as per process chart, angles/channels will also be required. If the same material is being procured from indigenous source, submit revised Appendix 4E.
- II. Submit buyer order, which could confirm the requirement of Nickel Alloy 20 plates for manufacturing of Remelt Tanks.
- III. Catalogue / technical write-up of each export items along with detail engineering drawings.
- IV. Excel sheet which could indicate item of export, quantity in numbers and total weight of each tank, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage.

The case stands deferred.

Case No.	88 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22

Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00375101AM22
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00390519AM22
RA File Number	05AX04001107 AM22
Licence No and Date	0511011120/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Quantity of export items namely, Condenser coils and Evaporator coils in Nos., also in addition to their weights. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	94 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00390905AM22
RA File Number	30AX04000133 AM22
Licence No and Date	3011001915/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00398384AM22
RA File Number	34AX04000417 AM22
Licence No and Date	3411002005/23/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00400093AM22
RA File Number	05AX04001417 AM22
Licence No and Date	0511011347/24/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00408577AM22
RA File Number	04AX04000328 AM22
Licence No and Date	0411003007/30/03/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	99 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000921AM23
RA File Number	07AX04000164 AM23

Licence No and Date	0711004049/23/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. ANF 4A & App. 4E is required. The case stands deferred.	

Case No.	102 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002748AM23
RA File Number	08AX04000643 AM23
Licence No and Date	0811005815/23/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	107 / NC/1/MEET/Jul/202324/8
Case Status	Case Rejected
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002914AM23
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, and a final reminder on 31.07.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	108 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.
- VI. Complete set of application may also be provided.

The case stands deferred.

Case No.	110 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23
Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	111 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.

The case stands deferred.

Case No.	112 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003627AM23
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003647AM23
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	116 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003651AM23
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, 31.07.2023 for furnishing information/documents on DGFT BO Portal. The committee further noted that the firm has submitted reply via mail. The Committee decided to refer the case to concerned TE along with DL reply. The case stands deferred.	

Case No.	117 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003652AM23
RA File Number	04AX04000495 AM23
Licence No and Date	0411004091/11/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 09.05.2023 followed by reminder on 24.05.2023, 31.07.2023 for furnishing information/documents on DGFT BO Portal. The committee further noted that the firm has submitted reply via mail. The Committee decided to refer the case to concerned TE along with DL reply. The case stands deferred.	

Case No.	118 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003678AM23
RA File Number	30AX04000301 AM23
Licence No and Date	3011002675/13/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23

Licence No and Date	3411002909/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of import item with density to be used in manufacturing of particular export product. II. The pictorial dimension in manufacturing stage is not consistent with the dimension indicated in that table. Clarification required. III. Justification on the import of Hollow Round Bar as in the document furnished by the firm, no component is being manufactured from Hollow Round Bar. IV. Details required regarding shape and size of each import items, like, is it imported in pieces as required to manufacture each export product or as a raw material with some length. If so, the firm may be requested to furnish the calculation of wastage starting from the requirement of import items. V. Total weight and numbers of export product as well as total weight, shape, size and numbers of import items. VI. Complete set of application may also be furnished. The case stands deferred.	

Case No.	120 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CARRIER ENGINEERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004421AM23
RA File Number	05AX04002390 AM23
Licence No and Date	0511015867/17/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. The case stands deferred.	

Case No.	122 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004429AM23
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004431AM23
RA File Number	56AX04000232 AM23
Licence No and Date	5611001285/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004529AM23
RA File Number	04AX04000589 AM23
Licence No and Date	0411004492/22/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004553AM23
RA File Number	56AX04000244 AM23
Licence No and Date	5611001302/23/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004565AM23
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004566AM23
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	129 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004613AM23
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004633AM23
RA File Number	34AX04000740 AM23
Licence No and Date	3411002981/28/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004634AM23
RA File Number	34AX04000680 AM23

Licence No and Date	3411002931/28/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004810AM23
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	133 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004816AM23
RA File Number	07AX04001190 AM23
Licence No and Date	0711005865/05/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final	

reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	134 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005625AM23
RA File Number	03AX04004891 AM23
Licence No and Date	0311020587/10/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to amend the ratified norms as per justification explained during the PH. The committee further decided to delete the import sizes of the imported items and revise the norms.	
The case stands deferred.	

Case No.	135 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005649AM23
RA File Number	02AX04000576 AM23
Licence No and Date	0211003647/10/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Details including quantity of products to be exported.
- II. Consumption of imported item for each export product.
- III. Justification for claiming wastage on connectors.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- VIII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- IX. Complete set of application may also be provided.

The case stands deferred.

Case No.	136 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005661AM23
RA File Number	03AX04005034 AM23
Licence No and Date	0311020621/11/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 15.07.2023, as under: I. Quantity of import items at Sl. No. 1 to 8 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005664AM23
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. ANF 4A of the application. The case stands deferred.	

Case No.	139 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005669AM23
RA File Number	05AX04002896 AM23
Licence No and Date	0511016823/11/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005694AM23
RA File Number	31AX04000304 AM23
Licence No and Date	3111001955/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	141 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23

Licence No and Date	5611001476/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005859AM23
RA File Number	56AX04000349 AM23
Licence No and Date	5611001500/21/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00005927AM23
RA File Number	56AX04000360 AM23
Licence No and Date	5611001513/27/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00005974AM23
RA File Number	07AX04001645 AM23
Licence No and Date	0711006302/30/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006446AM23
RA File Number	03AX04005684 AM23
Licence No and Date	0311021566/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 and a reminder has been sent on 26.06.2023, 11.07.2023, 31.07.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.	

The case stands deferred.

Case No.	147 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006471AM23

RA File Number	31AX04000348 AM23
Licence No and Date	3111002027/20/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on ANF 4A is required The case stands deferred.	

Case No.	150 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006496AM23
RA File Number	33AX04000107 AM23
Licence No and Date	3311001088/21/02/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006511AM23
RA File Number	04AX04001013 AM23
Licence No and Date	0411004922/22/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to revise the ad-hoc norms on repeat basis of AA No. 0410166653 dated 02.04.2020 as revised in the offline meeting dated 16.06.2021 as per comments of Consultant (Tech-3) dated 06.08.2023, as under:	

ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Norms
87087000	Forged and Machined Aluminum Wheel (Weight=26.5Kq/each)	66000 Number	76012020	Aluminum Billets(6061/69242)	3043 MT with 74% wastage

Note: Grade of imported material will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	152 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006519AM23
RA File Number	03AX04005599 AM23
Licence No and Date	0311021631/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Sheet layout diagram of the material indicating the wastage during blanking.
- VI. Use of export product.

The case stands deferred.

Case No.	153 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23

Licence No and Date	5611001591/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00006552AM23
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006578AM23
RA File Number	34AX04001074 AM23
Licence No and Date	3411003419/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007280AM23
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	167 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007296AM23
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007334AM23
RA File Number	05AX04003656 AM23
Licence No and Date	0511018104/31/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Total export product wt. is 700000 kg. Net content of imported inputs is 345411.9 kg. The firm has mentioned N.A. against indigenous input. Therefore clarification is required with respect to weight balancing in terms of Sl.No. 5 of SDF. (SI No.5 of SDF states that weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and	

sought to be imported/procured from sources other than the license, if any, may also be indicated.)

II. Items at Sl.No. 4 & 5 i.e.; Brake paste and Paint are in the nature of consumables whereas these are mentioned as raw materials and hence clarification thereof.

III. For item Accessories at Sl.No. 3, specific item descriptions along with their quantities may be provided.

The case stands deferred.

Case No.	169 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007343AM23
RA File Number	05AX04003571 AM23
Licence No and Date	0511018119/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000037AM24
RA File Number	34AX04001207 AM23
Licence No and Date	3411003577/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000048AM24
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000083AM24
RA File Number	03AX04000017 AM24
Licence No and Date	0311022702/11/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	174 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000098AM24
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Jul/202324/8
Case Status	Case Approved
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000149AM24
RA File Number	05AX04000060 AM24
Licence No and Date	0511018270/12/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 08.08.2023, as under: I. The case has been examined on the basis of similar case (AA No. 0511015035 dated 28/09/2022) of same firm, which was approved by Norms Committee. II. The firm proposal is recommended for import of Solid Bush under GN-4 on net-to-net basis with accountability clause to manufacture of Rear Toe Link (Auto Parts). RA concerned may take suitable consequential action accordingly.	

Case No.	176 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000181AM24
RA File Number	34AX04000026 AM24
Licence No and Date	3411003594/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24
Licence No and Date	0311022819/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000250AM24
RA File Number	05AX04000109 AM24
Licence No and Date	0511018345/18/04/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	179 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000251AM24
RA File Number	05AX04000129 AM24
Licence No and Date	0511018346/18/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000252AM24
RA File Number	05AX04000128 AM24
Licence No and Date	0511018347/18/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00000253AM24
RA File Number	05AX04000114 AM24

Licence No and Date	0511018348/18/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001040AM24
RA File Number	09AX04000151 AM24
Licence No and Date	0911005094/23/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Coloured Drawings of the export items with complete dimensions of the export product and sizes of the import items. II. Mill test certificates of the imported materials. The case stands deferred.	

Case No.	183 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001049AM24
RA File Number	05AX04000432 AM24
Licence No and Date	0511018943/23/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	184 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001066AM24
RA File Number	34AX04000132 AM24
Licence No and Date	3411003744/24/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001092AM24
RA File Number	05AX04000400 AM24
Licence No and Date	0511018980/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001096AM24
RA File Number	03AX04000808 AM24

Licence No and Date	0311023884/25/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed Process of manufacturing of the export item in descriptive form. II. What is the weight of the export item? What is total weight of the imported items? What are items being procured from indigenous source and weight thereof in the export product? The case stands deferred.	

Case No.	187 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001106AM24
RA File Number	05AX04000533 AM24
Licence No and Date	0511018994/25/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MERCK LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001112AM24
RA File Number	03AX04000852 AM24
Licence No and Date	0311023931/25/05/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed Process of manufacturing of the export item in descriptive form.
- II. What is the weight of the export item? What is total weight of the imported items? What are items being procured from indigenous source and weight thereof in the export product?

The case stands deferred.

Case No.	189 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001117AM24
RA File Number	05AX04000426 AM24
Licence No and Date	0511018998/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001118AM24
RA File Number	05AX04000531 AM24
Licence No and Date	0511018999/25/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001144AM24
RA File Number	04AX04000129 AM24
Licence No and Date	0411005475/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001145AM24
RA File Number	04AX04000132 AM24
Licence No and Date	0411005476/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00001184AM24
RA File Number	05AX04000559 AM24
Licence No and Date	0511019098/30/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	194 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004374AM24
RA File Number	NA
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004394AM24
RA File Number	03AX04001639 AM24

Licence No and Date	0311025342/12/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The import items at Sl.No. 6 & 7 namely, 'Cooler Buy out Part' and their use in the manufacture of export item (Centrifugal Pump) is not clear, the firm may be requested to clarify the same. The case stands deferred.	

Case No.	197 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004406AM24
RA File Number	05AX04001000 AM24
Licence No and Date	0511019766/13/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is weight of alloy steel pipes and valves of the imported items in the export of 43.728 MT of parts consisting pre-fabricated piping for oil gases plant? II. Submit detail of the indigenous items going with the export product. The case stands deferred.	

Case No.	198 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004413AM24
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004424AM24
RA File Number	34AX04000264 AM24
Licence No and Date	3411003885/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004425AM24
RA File Number	34AX04000267 AM24
Licence No and Date	3411003886/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004463AM24
RA File Number	31AX04000104 AM24
Licence No and Date	3111002479/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004464AM24
RA File Number	34AX04000298 AM24
Licence No and Date	3411003902/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004465AM24
RA File Number	34AX04000299 AM24
Licence No and Date	3411003903/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004466AM24
RA File Number	34AX04000300 AM24
Licence No and Date	3411003904/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004475AM24
RA File Number	05AX04000987 AM24
Licence No and Date	0511019794/17/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	207 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004486AM24
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004507AM24
RA File Number	31AX04000114 AM24
Licence No and Date	3111002487/19/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004511AM24
RA File Number	04AX04000351 AM24

Licence No and Date	0411005747/19/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The items of import are Stainless Steel Plates/Sheets of Hi Nickel Alloy of various sizes. According to the Appendix 4E, no indigenous input will be required in the export item. However, as per process chart, angles/channels will also be required. If the same material is being procured from indigenous source, submit revised Appendix 4E. II. Submit buyer order, which could confirm the requirement of Nickel Alloy 20 plates for manufacturing of Remelt Tanks. III. Catalogue / technical write-up of each export item along with detailed engineering drawings. IV. Excel sheet, which could indicate item of export, quantity in numbers and total weight of each tank, list of indigenous items in the export product and weight thereof, items of import to be used in each export product and weight thereof inclusive of wastage. The case stands deferred.	

Case No.	210 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004536AM24
RA File Number	34AX04000317 AM24
Licence No and Date	3411003924/20/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023

and Date	
HQ File Number	HQRNORM APPLY 00004537AM24
RA File Number	34AX04000319 AM24
Licence No and Date	3411003925/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	212 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004542AM24
RA File Number	31AX04000110 AM24
Licence No and Date	3111002494/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Jul/202324/8
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004544AM24
RA File Number	31AX04000115 AM24
Licence No and Date	3111002498/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Jul/202324/8
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Case Status	Case Deferred
Party Name	JINDAL RAIL INFRASTRUCTURE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jul/ 202324/ 8 and 08/08/2023
HQ File Number	HQRNORM APPLY 00004549AM24
RA File Number	05AX04001050 AM24
Licence No and Date	0511019948/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	